

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 79 / 1989

G H A Malik

Applicant(s).

Versus

Z N Sheikh

Adv. for the
Petitioners.

Union of India & Co

Respondent(s).

Z M V M

Adv. for the
Respondents.

SR. NO.	DATE.	ORDERS.
		Removed Transferred (Copy Serial)
	10/2	Pr. issue notice of admitted - off's address to report with
	27/2	IR - RPA received from resp. No. 2.
	27/2/89	Both advocates present. By consent adjourned to 8/3/89 for further directions. PBM 27/2
	8/3/89	PLD
	10/3/89	FS (for change from 8/3/89 to 10/3/89 due to heavy board)
	10/3	Pr. issue notice of admitted & report

A. V. Rao
Deputy Registrar (D)
Central Administrative Tribunal,
Ahmedabad Bench.

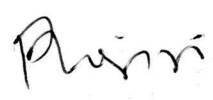
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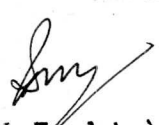
O.A./79/89

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

09/02/1989

Heard learned advocates Mr. Z.N. Shaikh and Mr. R.M. Vin for the petitioner and respondents respectively. Application admitted. Issue notice on the respondents to reply on interim relief within 15 days. The petitioner is on leave and by way of ad interim relief, directed to be allowed to be continued on it. The case be posted on 27th February, 1989 for further direction and interim relief.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

*Mogera